

(b) if not, the reasons therefor;

(c) whether Government is willing to recognise torture in any form as a separate offence in the country as also proposed by the Law Commission, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The Law Commission of India has given its report on “Implementation of United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment” on 30.10.2017 along with a draft Bill titled “The Prevention of Torture Bill, 2017”. The report along with draft Bill is currently under examination.

Creation of CTCR and CIS divisions in the Ministry

544. SHRI MAJEED MEMON: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that two new divisions, Counter Terrorism and Counter Radicalisation (CTCR) and Cyber and Information Security (CIS), have been created in the Ministry; and

(b) if so, the details thereof and the current number of divisions in the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. Two new divisions, Counter Terrorism and Counter Radicalisation Division and the Cyber and Information Security Division, have been created in the Ministry of Home affairs on 13.11.2017 so as to give focussed attention to the issues relating to terrorism, counter radicalization, cyber security, cyber crime, and information security etc. At present, there are 20 Divisions in the Ministry of Home Affairs.

Increase in terrorist incidents in Jammu and Kashmir

†545. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the incidents of terrorism have recently increased in Jammu and Kashmir;

(b) if so, the reasons therefor; and

† Original notice of the question was received in Hindi.

(c) the number of citizens killed and the jawans martyred in those terrorist attacks in Jammu and Kashmir during the last three years and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The State of Jammu and Kashmir has been affected by terrorist violence that is sponsored and supported from across the border. The levels of terrorist violence in the hinterland of Jammu and Kashmir are linked to the infiltration from across the border. The details of terrorist violence incidents reported in Jammu and Kashmir during the last 3 years are as under:—

Sl. No.		2015	2016	2017
1.	Terrorists violence incidents	208	322	342
2.	Terrorists killed	108	150	213
3.	Security Force Personnel killed	39	82	80
4.	Civilians killed	17	15	40

Low level of infrastructure in jails

†546. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are low levels of infrastructure in most of the prisons in the country compelling a number of prisoners to lead their lives inhuman conditions in those prisons;

(b) if so, the details thereof; and

(c) since the matter of maintenance and management of prison lies in the jurisdiction of respective States, the special initiative taken by Central Government to improve the infrastructure in prisons and bring the prisoners out of the inhuman living conditions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) “Prisons” is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of respective State Governments. However, with a view to improving the condition of prisons, the Government of India has been issuing advice and guidelines to the States and Union Territories from time to time. The Government of India had prepared a Model Prison Manual in 2016 and had circulated it to all States and UTs for their guidance. The Manual contains dedicated chapters on Custodial Management, Medical

† Original notice of the question was received in Hindi.